

OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

PRESENT

HON'BLE MR. A.K. GAUR, MEMBER (J).
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A).

ALLAHABAD this the 29th day of **August, 2008.**

Original Application Number. 1253 OF 2004.

Manik Chand, S/o Late Ram Chand,
R/o 5/7 C-3, L.I.G, U.P. Avas Vikas Colony,
Sikandra Agra, P.A, Belanganj Post Office, Agra.

.....Applicant

By Advocate: Sri K.D. Tripathi

VERSUS

1. Union of India through Secretary,
M/o Communication , New Delhi.
2. Director of Postal Services, Agra.
3. Senior Superintendent of Post Offices, Agra Region, Agra.

.....Respondents

By Advocate: Sri

ORDER

DELIVERED BY: HON'BLE MR. A.K. GAUR, J.M.

Learned counsel for the applicant has contended that Sri Muradi Khan, P.A and Sri Deep Chand, A.P.M, who have misappropriated the Government money, were given punishment of 'Censure' whereas the applicant, who has nothing to do with the alleged misappropriation has

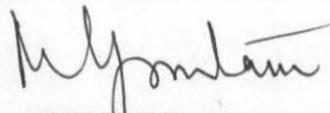
been awarded with the penalty of reduction to the lowest stage in his time scale of pay for the next three years without cumulative effect with further stipulation that this order will not have effect on his pension.

2. Having heard learned counsel for the applicant, we are of the considered opinion that the applicant may make Revision Petition before the competent authority taking all these please .

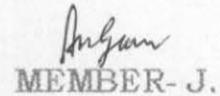
3. We accordingly dispose of this O.A with direction to the applicant to make Revision Petition before the Competent Authority ^{within two weeks from today,} and if such Revision is preferred, the competent shall consider and decide the same taking into account the punishment awarded to Sri Muradi Khan and Sri Deep Chand, who are stated to be the main accused of misappropriation of Govt. money in question, by a reasoned and speaking order ~~and~~ within a period of three months from the date of receipt of Revision Petition alongwith certified copy of this order.

4. Be noted that we have not passed any order on merits of the case.

5. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.



MEMBER- A.



MEMBER- J.

/Anand/